zITEM NO.41 COURT NO.3 SECTION XIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10824-10826/2007

(From the judgement and order dated 18/06/2007 in WA No. 358/2007 & WA No. 483/2007 & WA No. 484/2007 of The HIGH COURT OF A.P AT HYDERABAD)

M/S GAUTAMI POWER LIMITED & ANR. Petitioner(s)
VERSUS
TRANSMISSION CORP.OF AP LIMITED & ORS. Respondent(s)

(With appln(s) for directions and prayer for interim relief and office report)
WITH SLP(C) NO. 10988-10990 of 2007
(With prayer for interim relief and office report)

Date: 03/11/2009 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Mr. Akshy Babu, Adv.
Mr. S. Udaya Kumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Mr. Tarun Satija, Adv.
For M/S. Lawyer'S Knit & Co,Advs.

For Respondent(s) Mr. P.B. Suresh, Adv.
Mr. Vipin Nair, Adv.
Mr. Vivek Sharma, Adv.
Mr. B.D. Vivek, Adv.
For M/S. Temple Law Firm,Advs.

Mr. T.V. Ratnam,Adv.

Mr.Manoj Saxena, Adv.
Mr.Rajnish Kumar Singh, Adv.
Mr.Rahul Shukla, Adv.
Ms.Bachita Baruah, Adv.
Mr.T.V.George,Adv.

UPON hearing counsel the Court made the following
O R D E R

On the prayer of learned counsel for the parties to take further instructions, the matters are adjourned by four weeks.

(Satish K.Yadav) (Phoolan Wati Arora)
Court Master Court Master